

SUPREME COURT OF INDIA

NOTICE

With regards to the Modified Standard Operating Procedure [SOP] for physical hearing (with hybrid option) before the Hon'ble Court as notified on 07.10.2021, it has been directed that Clause 5 of the said SOP will stand amended, and be read in the following terms:

“If Hon'ble Bench is of the view that in a particular matter listed on non-miscellaneous days, the number of Counsel is more than the working capacity of the Court-room, as per Covid-19 norms, **or for any other reason the hearing of a matter be held through video/tele-conferencing/hybrid mode**, the Registry will facilitate hearing of such matters through video/tele-conferencing/hybrid mode.”

All other terms shall remain the same as notified. All concerned are requested to take note of the aforesaid amendment to the Clause 5 of the SOP, as notified on 07.10.2021, to avoid any inconvenience in that regard.

Sd/-
[Secretary General]
21-10-2021